

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 449 OF 2016 IN
APPEAL NO. 208 OF 2016**

Dated: 31st August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Century Textiles & Industries Ltd. ...Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Syed Shahid Husain Rizvi
Ms. Zeeshan Rizvi

Counsel for the Respondent(s) : Mr. S. Venkatesh and
Mr. Varun Singh for R-1

Mr. M.G. Ramachandran,
Ms. G. Maheshwari and
Mr. S.P. Sharma for R-2 & R-3

ORDER

**(IA No. 449 of 2016)
(Application for stay)**

In this appeal we are concerned primarily with the question relating to levy of Parallel Operation Charges (“**POC**”). The prayer made by the Appellant is for stay of operation and implementation of impugned Order dated 31.12.2012 passed by the Madhya Pradesh State Electricity Regulatory Commission in Suo Motu Petition No.73 of 2012 and

impugned demand notices (A-2 Colly.) and similar notices issued pursuant thereto.

We are informed that the Appellant had filed W.P. No.10658 of 2013 before the Madhya Pradesh High Court. By order dated 24.06.2013, the Madhya Pradesh High Court stayed the Impugned order subject to the condition that the Appellant deposits 50% of the amount in question within two weeks so also depositing the recurring current charges regularly. The writ petition was disposed of on 23.05.2016 giving liberty to the Appellant to approach this Tribunal. By the said order, the interim relief granted earlier was vacated by the Madhya Pradesh High Court. Pursuant to the liberty granted, the present appeal is filed.

We have heard learned counsel for the parties. We feel that during the pendency of this appeal following interim order should be in place.

The Appellant shall continue to pay 50% of the POC amount for which the Respondent has raised/will be raising the bills/invoices in accordance with Order dated 31/12/2012 passed by the State Commission in Suo Motu Petition No.73 of 2012. The Appellant shall give an undertaking that the remaining amount claimed by the

Respondent in terms of the above bills/invoices shall be paid along with interest for the overdue period within 60 days from the date of the decision of the present appeal by this Tribunal, in the event the POC amount is held to be payable in the present proceeding.

With above directions IA No. 449 of 2016 is disposed of.

List the appeal on 08.11.2016. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member

ts/mk

(Justice Ranjana P. Desai)
Chairperson